

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 18/2021**

Sanjay Bhimashankar Thobade

... Applicant

V/s.

The Chairman & Director,

Shree Siddheshwar

Sahakari Sakhar Karkhana Ltd., & Ors.

... Respondents

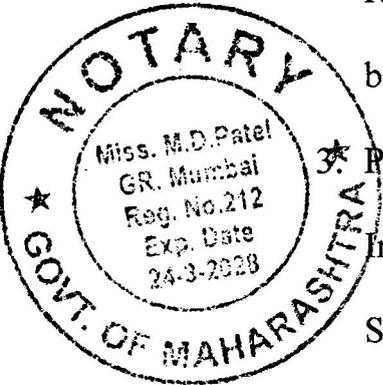
**REPLY AFFIDAVIT BY RESPONDENT NO. 6,
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY**

I, Dattatray Suryakant Bhalerao, working as Scientist II & Under Secretary, Environment and Climate Change Department, Government of Maharashtra do hereby state on solemn affirmation as under –

(P)

I am well conversant with the facts of the present case and I am competent to swear this Affidavit based upon the records available with this office.

1. The present case pertains to various non compliances by the Respondent Sugar Factory having their plant at Village Kumathe, Survey No. 21/1 to 21/6, Tikekarwadi, Tal. North Solapur, District Solapur.
2. Initially SEIAA was not impleaded as party respondent to the present case. On 21-11-2022, Hon'ble Tribunal observed that SEIAA is a necessary party to the present case and therefore directed the Applicant to implead SEIAA as Respondent no. 6, based on those directions, this reply is being filed.



3. PP had initially submitted their application to the EAC Industry II, MoEF&CC under category A project on 26th September, 2013 for grant of Terms of Reference. ToR was granted on 24th February, 2014.

4. As per the MoEF&CC Notification dated 13-06-2019, PP was suggested to submit EIA/EMP report to Maharashtra SEIAA. Accordingly the PP submitted EC application to SEIAA on 22nd April, 2021, as category B project.

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5. SEAC – I considered the proposal in their 213th Meeting held between 27th to 29th December 2021. PP accepted that installation of 38 MW cogeneration power plant and increasing cane crushing expansion from 2500 TCD to 5000 TCD was violation. PP requested to consider their proposal for regularisation of violation as mentioned along with expansion of existing C – Molasses based distillery from 20 KLPD to 100 KLPD. Criminal Case No. 822/2021 has been filed against them by MPCB in July 2021 for operating industry without obtaining consent to operate.

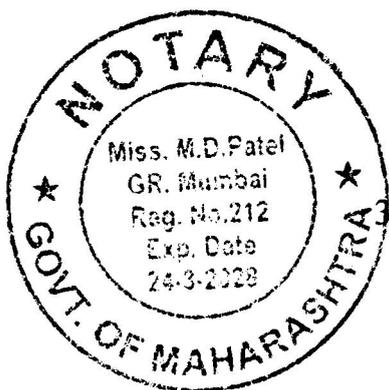
6. SEAC – I asked PP submit compliance on following points –

1) PP to submit details of all ongoing cases pending against the PP in various courts.

2) PP to obtain NOC for chimney height of 90 meters from the Competent Authority from Department of Civil Aviation, Government of India.

3) PP to consider the start of violation date from the day PP started construction of Co-Gen Power Plant and expansion of cane crushing activity whichever is earlier for Ecological Damage Assessment details.

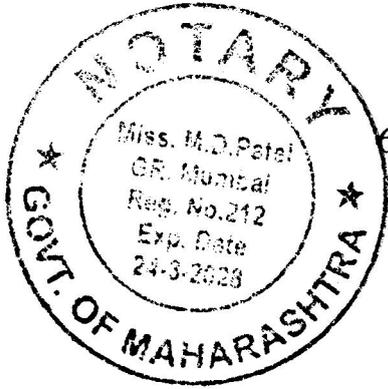
4) PP to recalculate the ecological damage assessment considering point no. 2 above and compare it with the



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CPCB guidelines published for ecological damage assessment and shall propose Bank Guarantee for damage cost which is higher of two. The BG should include cost of ecological damage, EMP cost and cost required for Natural and Community Resource Augmentation Plan.

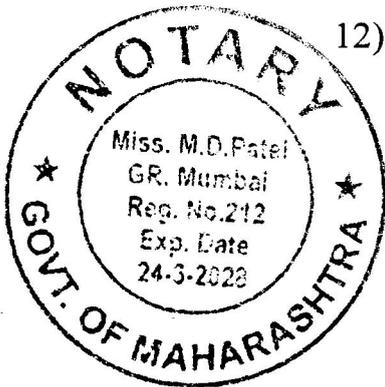
- 5) PP to compare the baseline data of year 2015 with the current data to assess change in air quality if any.
- 6) PP to revise EMP in terms of breakup of activities and budget provision for various environmental parameters like water, soil, air, noise, odour, solid waste, hazardous waste, carbon di oxide management, CER etc.
- 7) PP to submit revised EIA/EMP report along with Ecological Damage Assessment report and natural and community resource augmentation plan including details as mentioned from point no. 1 to 6 above.
- 8) PP to submit point wise compliance of issues raised during Public Hearing along with financial provisions and time lines for compliance.
- 9) PP proposes to sale carbon dioxide gas by providing bottling plant for collection and storage of carbon



dioxide gas. PP to ensure that no carbon dioxide gas is emitted into the atmosphere.

10) PP to carry out physiochemical analysis of the compost proposed to be used as manure and obtain approval from the competent authority so as to ensure it is safe for use on agricultural land.

11) PP proposes to remove existing bio – composting yard in future expansion of distillery and will provide MEE & incineration boiler for the treatment of concentrated spent wash.

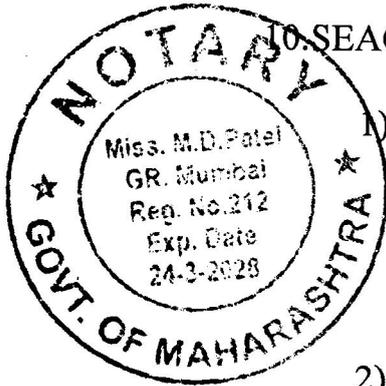


12) PP to provide ZLD discharge ETP. PP to explore possibility to assess techno economic feasibility of using alternate technology for MEE such as low temperature / mechanical vapour compressor etc. so as to reduce operation cost and use of natural resources.

7. The proposal was considered by SEIAA in their 238th meeting held on 21st February 2022. SEIAA observed that SEAC has not apprised the proposal as per the approach paper of 2019 SEIAA, hence SEIAA referred back to SEAC to reconsider the proposal to apprise the violation category projects.

Amr

8. As directed by SEIAA, SEAC – I considered the proposal in their 226th meeting held on 6th August, 2022 wherein PP was absent.
9. In between, PP went to the Hon'ble High Court to get relief for crushing of sugar cane for the quantity more than consented quantity. The Hon'ble High Court on 22nd October, 2022 directed SEAC – I to consider the proposal of PP on merit before 28th November, 2022. Accordingly the proposal was taken up by SEAC – I in their 230th meeting held on 27th October, 2022. PP submitted details of various data and information sought by SEAC – I. Copy of SEIAA Minutes of Meeting dated 28th November, 2022 are attached herewith for reference as Annexure 1.



10. SEAC observed the following –

- 1) PP has not yet obtained NOC from Civil Aviation Ministry to install stack at the project site as directed by EAC, MoEF&CC in TOR dated 03-12-2018.
- 2) PP to obtain all other consent, permissions, NOCs as required.
- 3) PP to submit penalty of Rs. 3.681 Cr as per OM on SOP for violation cases issued by MoEF&CC dated 07-07-2021. (1% of project cost of Rs. 273.83 Cr or

expansion activity and 0.25% of total turnover from 2016-17 to 2021-22 of Rs. 377.51 Cr.)

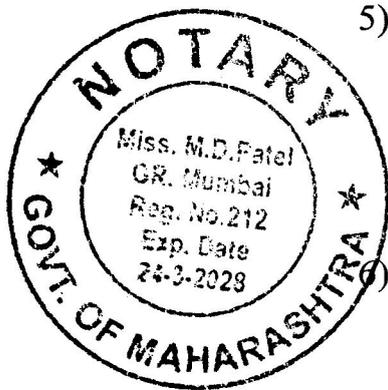
4) SEAC decided to recommend the proposal to SEIAA subject to action taken against the PP under Sec. 19 of EP Act and deposition of BG of Rs. 10.34 Cr with MPCB towards implementation of Remediation Plan and Natural and Community Augmentation Plan, which it will have to implement within 2 years from the date of grant of EC. Overall implementation of the plan should be overseen by an expert agency like IIT/NIT/TISS.

5) PP to ensure to utilize CER fund of Rs. 2.78 Cr before commission of the manufacturing activity in consultation with the District Collector.

6) PP to implement Enterprise Social Commitment by providing 5% funds of total project as identified by the EAC, MoEF&CC in their 6th meeting held on 30th March,2016.

7) PP to obtain water lifting permission from Competent Authority to lift water from Hotagi Lake.

8) PP to ensure augmentation of the existing plan ETP and CPU by modifying and introducing new treatment



units etc. to ensure discharge within the permissible limits of the consent.

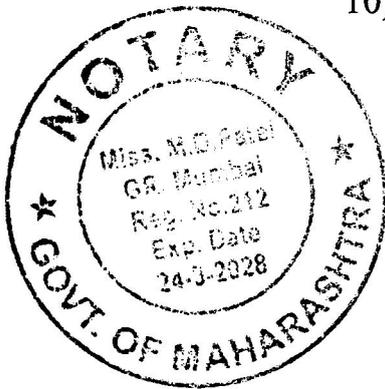
9) PP to ensure that no waste water shall go outside the premises in any form as identified in the public hearing. All treated waste water shall be reused – recycled within the premises.

10) PP to prepare and implement a plan and conduct a study to assess impact of their activities on soil and ground water with the help of reputed Government organisations, agricultural universities etc. PP shall carry out all necessary remediation actions as per recommendations of the study.

11) PP to submit their plan to comply with the observations made in the certified compliance of existing consent to operate.

12) PP to complete development of mandatory green belt immediately with the provision of drip irrigation and submit photographs.

13) PP proposes to sale carbon dioxide gas by providing bottling plant for collection and storage of carbon dioxide gas. PP to ensure that no carbon dioxide gas is emitted into the atmosphere. PP to carry out demand –



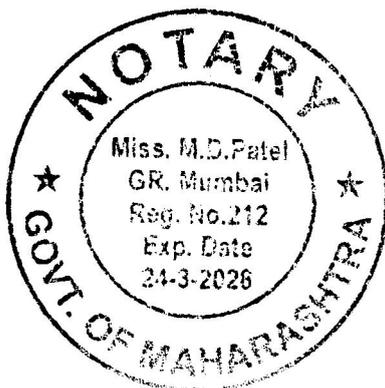
supply calculations of CO₂ gas for beverage industry and explore alternate use of CO₂ gas capture and use.

14) PP to carry out physiochemical analysis report of the compost proposed to be used as manure and obtain approval from the competent Authority so as to ensure its safe use on agricultural land.

15) PP to provide ZLD ETP and explore possibility to assess techno economic feasibility of using technology for Multiple Effect Evaporator such as low temperature / mechanical vapour compressor etc. so as to reduce operation cost and use of natural resources. ZLD scheme to be technically vetter by IIT/NIT experts.

16) PP to ensure enclosed storage with impervious flooring of all raw materials and chemicals, no open storage be practiced so as to avoid odour nuisance and its impact on the soil in case of spillage.

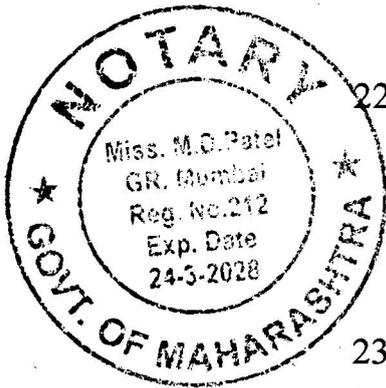
17) PP to submit copies of MoU executed with the brick manufacturer for disposal of boiler ash with their quantities.



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- 18) PP to provide asphaltting on all internal roads so as to reduce particulate matter pollution during plying of vehicles within premises.
- 19) PP to submit detailed report on technical adequacy of all pollution control equipment including air, water, noise etc.
- 20) PP to ensure to reduce spent wash generation within 6-8 KL/KL of alcohol produced.
- 21) PP to ensure to restrict water consumption within 10KL/KL of alcohol production.
- 22) PP to prepare and submit detailed technical plan with application of proper technology to control odour nuisance.
- 23) PP to complete rain water harvesting facility before the commissioning of manufacturing activity.



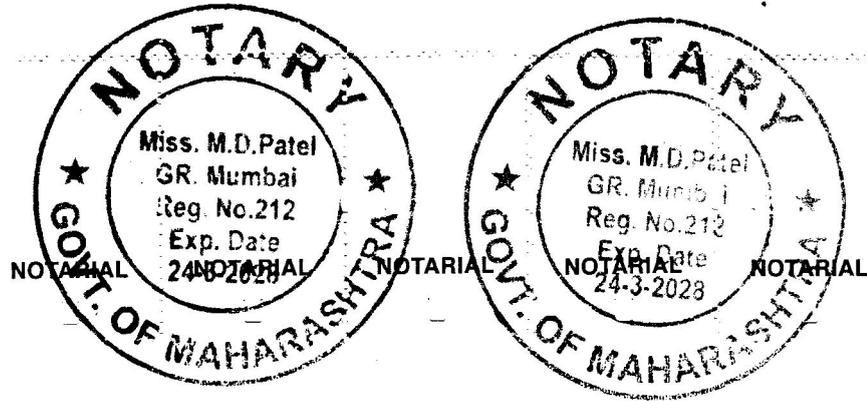
11. SEIAA observed that proposal is a violation case and PP has applied under the violation SoP of MoEF&CC dated 07-07-2021. SEIAA asked PP to submit approved plan and compliance of condition imposed by SEAC – I regarding reduction in stack height. SEIAA decided to defer the proposal for compliance of above points.

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12. This respondent craves leave to file any additional reply as and when required. In light of the above submissions, it is respectfully prayed that Environment Department shall abide by any orders and directions issued by the Hon'ble Tribunal. Whatever is stated above is true and correct to the best of my knowledge, ability and belief and I affirm it to be true.

Place: Mumbai
Date: 10/04/2023


(Dattatray Suryakant Bhalerao)
Scientist II & Under Secretary,
Environment & CC Department,
Government of Maharashtra





VERIFICATION

I, Dattatray Suryakant Bhalerao, Age- 39, working as Scientist II & Under Secretary, Environment and Climate Change Department, Government of Maharashtra, having my office address at 15th floor, New Administrative Building, Mantralaya, Mumbai-400 032, do hereby verify and declare that the statements made in the aforesaid Para's are true and correct to the best of my knowledge and information and I believe the same to be true and that nothing material has been concealed therefrom.

(P)
A.S.

Solemnly affirmed on this 10th day of the April, 2023 at
Mumbai.

(Dattatray Suryakant Bhalerao)
Scientist II & Under Secretary,
Environment & CC Department,
Government of Maharashtra

Identified by me

(C.V.S. Patil)
Section officer
Env. & Climate
change Department



BEFORE ME

M. D. Patel
10-4-2023
Sr. No. 204
Blk. No. 2

MISS M. D. PATEL
ADVOCATE & NOTARY
Kohiar House,
4, Dhuswadi, Dhobitalao,
MUMBAI - 400 002.

Minutes of 254th meeting of SEIAA held on 28th November, 2022.

Item no. 33

Proposal No.:- SIA/MH/IND/62878

Type of Project: EC

Subject- Environmental Clearance (Violation) of Modernization –cum-expansion of Sugar Unit (2500 TCD to 7500 TCD), Molasses based Distillery (20 KLPD TO 100 KLPD) AND Installation of Co-generation Power Unit (38MW) Kumathe, Gat no. – 21/1 to 21/6 Village Kumathe, Tikekarwadi , Tal- North Solapur , Dist – Solapur , Maharashtra by M/s. Shree Siddheshwar SSK Ltd.

Project Details-

Representative of PP was present during the meeting along with Accredited Environmental Consultant M/s. Mantras Green Resources Ltd

1. Background:

During meeting, the PP submitted following information of the project,

PP informed that, the violation is regarding completion of expansion of Sugar Cane Crushing plant from 2500 to 7500 TCD and installation of Co-generation plant of 38MW.

M/s. Shree Siddheshwar SSK Ltd initially submitted their application to the EAC Industry II, MOEF & CC under category “A” project on 26th September 2013 for the grant of Terms of References (TOR). The EAC Industry II , MOEF & CC granted TOR on 24th February 2014.

Public hearing was conducted at project site by the District Authority and MPCB on 3rd March 2015. After public hearing final EIA/EMP report was submitted to EAC Industry II, MOEF & CC on 2nd December 2015.

Project was considered and appraised by the EAC Industry II, MOEF & CC for Environmental Clearance in their 6th EAC Industry II meeting held on 30th March 2016. The proposal was deferred for following reasons,

The Committee deliberated upon the issues raised during the Public Hearing / Public Consultation meeting conducted by the Maharashtra Pollution Control Board on 3rd March, 2015. The issues were raised regarding use of treated effluent, spent wash storage, local employment, use of solar energy, water conservation, etc. The Committee noted that issues have satisfactorily been responded by the project proponent and incorporated in the final EIA-EMP report

After detailed deliberations, the Committee deferred the project for want of following information;

- *Commitment to scrap existing plant (20KLPD)*
- *Detailed traffic management due to enhanced production and plan to avoid traffic congestion.*
- *Submit plan (5 % of the project cost) for the enterprise social commitment (ESC) based on the local needs such as medical, sanitation facility and action plan with financial and physical break up details.*


Member Secretary


Chairman

Minutes of 254th meeting of SEIAA held on 28th November, 2022.

PP submitted above information on 9th Sept 2016 and then the proposal was considered and deliberated in 11th EAC industry II, MOEF & CC held 20th -21st July 2016. The details are as below,

i. PP committed to scrap the existing 20 KLPD distillery. PP earmarked RS. 15.51 crore for CSR activities.

ii. PP informed that the total movement of trucks/ LF/B cart will be 866 numbers per day. The Committee noted that this figure is very high and going to create traffic congestion within the city as plant exists within Municipal limit surrounded by dense population. The Committee noted that, traffic management plan has not been drawn adequately and observed that even during routine situation the proposed expansion will add the problem to the town. PP could not justify the traffic management in the routine as well as extreme situation. Committee also took a note of airport which is reported 2.04 km from the project site.

In view of the above point particularly stated at para ii above, the Committee did not agree with the project for proposed expansion.

After receipt of representation from Project proponent for reconsideration of the proposal. MOEF& CC asked the Regional Officer of MoEF&CC to visit site w.r.t the feasibility of the proposed expansion in respect of traffic, truck movement, population density in and around the plant as well as other environmental factors.

The site visit was carried out by the Regional Officer, MoEF&CC, Nagpur on 25th June 2018 and site visit report submitted to MOEF &CC & Project Proponent on 9th July 2018.

During site visit following observations were made by RO, Nagpur.

- Industry is located at the outer limits of municipal boundary of Solapur city. It is within 400 meters of the boundary of Solapur Municipality limits. Few habitations exist only on north west side of the industry. The industry is covered by agriculture fields on other sides. Hotgi lake is at distance of over 1.5 kms from the industry.
- Currently 280 nos of vehicles (per day) utilised for cane /product movement to and from the industry. After the proposed expansion, 871 no's of vehicles (per day) will be required for the transportation of cane /product.
- Cane will be transported from 327 villages through 27 no's of routes reaching to industry. As per the route maps submitted vehicles are not entering Solapur city.
- Sugar Plant operates from October to March based on the sugar cane availability. Hence majority of the vehicles (i.e 785 to 871 vehicles) will be operate only during the period from October to March.
- PA submitted that, airport is located at a distance (by road) of 2.0 km from the project. However, the aerial distance from the airport boundary to project boundary is less than 2 kms.
- 38 MW cogeneration power plant already installed without prior environmental clearance. Expansion of sugar plant has been carried out from 2500 TCD to 5000 TCD.



Member Secretary


Chairman

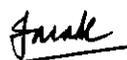
Minutes of 254th meeting of SEIAA held on 28th November, 2022.

Therefore, the proposal was considered by the EAC as violation project and dealt as violation case as per the EIA Notification 2006 in its 14th meeting held on 22-24 October 2018 and accordingly granted Terms of References vide letter dated 3rd December 2018.

During meeting EAC has taken a cognizance of the site visit report submitted by the Regional Office, Nagpur.

The EAC, after detailed deliberations on the proposal in terms of the provisions of the MoEF&CC Notification dated 14th March, 2017, confirmed the case to be of violation of the EIA Notification, 2006 and recommended for issuing Standard Term of Reference along with the following specific Term of Reference for undertaking EIA and preparation of Environment Management Plan (EMP): -

- The State Government/SPCB to take action against the project proponent under the provisions of section 19 of the Environment (Protection) Act, 1986, and further no consent to operate or occupancy certificate to be issued till the project is granted EC.
- The project proponent shall be required to submit a bank guarantee equivalent to the amount of remediation plan and natural and community resource augmentation plan with the SPCB prior to the grant of EC. The quantum shall be recommended by the EAC and finalized by the regulatory authority. The bank guarantee shall be released after successful implementation of the EMP, followed by recommendations of the EAC and approval of the regulatory authority.
- Assessment of ecological damage with respect to air, water, land and other environmental attributes. The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR) institution working in the field of environment.
- Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived due to violation.
- The remediation plan and the natural and community resource augmentation plan to be prepared as an independent chapter in the EIA report by the accredited consultants.
- The PP is required to conduct public hearing as per EIA notification, 2006.
- Fresh one season Base line data is to be collected.
- Fund allocation for Corporate Environment Responsibility (CER) shall be made as per Ministry's O.M. No. 22-65/2017-IA.III dated 1st May, 2018 for various activities therein. The details of fund allocation and activities for CER shall be incorporated in 20 EIA/EMP report.
- No objection certificate from Civil Aviation Ministry to install stack at the project site.
- Revised water balance statement to be submitted


Member Secretary


Chairman

Minutes of 254th meeting of SEIAA held on 28th November, 2022.

- Transport impact assessment study to be carried out by reputed Government agencies/institute with respect to present status and after expansion of the project and report to be submitted.
- ZLD to be installed for the entire integrated project (sugar + distillery).
- Commitment to scrap existing 20 KLD plant.
- Traffic management plan with pollution control measures.
- Allotment letter from concerned authority for use of water from Hotigi lake

Thereafter, the Public Hearing for violation was conducted at project site by the District Collector and MPCB on 10th December 2020.

After public hearing, PP submitted application for the grant of Environmental Clearance to the EAC, MOEF &CC on 2nd September 2021.

In the meantime MoEF&CC issued Notification No. 1960 (E) dated 13.06.2019 and after that as PP approached the EAC, MEF&CC, they suggested PP to submit EIA/EMP report to the State Environment Impact Assessment Authority (SEIAA), Maharashtra vide their EDS on 08.10.2021.

Accordingly, PP submitted their application for the grant of Environmental Clearance to the SEIAA, Maharashtra, as category "B" project on 22th April 2021.

The SEAC-1, Maharashtra considered proposal in their 213th Meeting held on 27th to 29th December 2021.

During deliberations, PP and their accredited consultant informed that, the 38 MW cogeneration power plant installation and cane crushing expansion from 2500 TCD to 5000 TCD was violation made by them. PP requested to consider this proposal for regularization of violation as mentioned along with expansion of existing C- Molasses based distillery from 20 KLPD to 100KLPD.

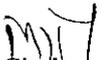
PP also informed that; the state pollution control board has filed criminal case against the industry vide no. Dava No. 822/2021 in July 2021 for operating the industry without obtaining consent to operate.

After deliberation with PP and their accredited consultant, *SEAC-1 decided to recommend the proposal to SEIAA subject to Compliance of the following conditions.*

1. PP to submit details of all ongoing court cases pending Courts in following format,

Sr No	Cas e No.	Name of the Hon. court	Operat ing para of the order	Date of Order	Compliance status (Yes/No)	Details of Action Taken	Remark


Member Secretary


Chairman

Minutes of 254th meeting of SEIAA held on 28th November, 2022.

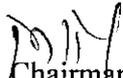
2. PP to obtain NOC for chimney height of 90 meters from the Competent Authority of Aviation Department.
3. PP to consider the start of violation date from the day PP started construction of Co-Gen Power Plant and expansion of cane crushing activity whichever is earlier for Ecological Damage Assessment details.
4. PP to recalculate the ecological damage assessment considering the point No.2 above and compare it with the CPCB guidelines published for ecological damage assessment and shall propose Bank Guarantee for damage cost which is higher of two. The Bank guarantee shall include cost of ecological damage, EMP cost and cost required for Natural and Community Resource Augmentation Plan.
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12. PP to provide Zero Liquid Discharge Effluent Treatment Plant. PP to explore possibility to assess techno-economic feasibility of using alternate technology for MEE such as low temperature/mechanical vapour compressor etc. so as to reduce operation cost and use of natural resources.

The proposal was considered by the SEIAA in their 238th meeting held on 21st February 2022.

During meeting, SEIAA observed that SEAC has not appraised the proposal as per the approach paper, Hence, SEIAA decided to refer back the proposal to SEAC to reconsider the proposal as per approach adopted by SEIAA to appraise the violation category projects.

As directed by the SEIAA, SEAC -I considered the proposal in their 226th (part-A) meeting of SEAC-1, Maharashtra held on 6th august 2022 wherein PP was absent.


Member Secretary


Chairman

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In between, PP went to the Hon'ble High Court to get relief for crushing of sugar cane for the quantity more than consented quantity. The Hon'ble High Court of Bombay vide their order dated 22th October 2022 directed SEAC-1 to consider the proposal of PP on merit before 28th November 2022.

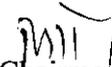
Accordingly the proposal was taken up on agenda by the SEAC-1 in their 230th meeting held on 27th October 2022.

In view of above chronology, SEAC-1 decided to consider the proposal for appraisal.

Details of Court cases as submitted by the PP are as below,

Sr. No.	Case No	Name Of Hon'ble court	Operating Order	Date of Order	Compliance status (Yes/No)	Brief Prayer	Detailed Action Taken	Remark Hearing details
1	O.A. 18/2021 Dated 14/2/2021	Hon'ble NGT Pune Bench 1. Sanjay Thobade Versus The Chairman & Directors, Shree Siddheshwar Sahakari Karkhana Ltd. & Ors	Under Process Under Process	Under Process	No	1. Shree Siddheshwar SSK Ltd. Direct to stop functioning and operations of its co-generation plant and the expansion until obtaining E.C.	Not any	Hearing date- 21.11.2022: Hearing done but order not yet received
				Under Process	Yes	2. Saddled with cost compensation / fire of appropriate amount for starting of operations without obtaining necessary permission etc.	Affidavit & DGCA order submitted on 15 th Nov - joint committee of CPCB, PCB & District magistrate, Mumbai 2022.	Respondent 1 (Karkhana) 19.10.2022 Additional affidavit is required to be brought on record in that light before proceeding regarding in respect of height of stack issued by DGCA. Two-week period granted. Respondent no. 2 (


Member Secretary


Chairman

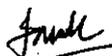
Minutes of 254th meeting of SEIAA held on 28th November, 2022.

								<p>MPCB) – Reply affidavit has already submitted. Respondent no. 3(Solapur Municipal Corporation) – Permitted to file reply affidavit. Respondent no. 4 (District Collector) – He has submitted joint committee reports. Respondent no 5(Airport Authority of India) - Approved & apprised that he is not necessary party in this case and yet he has name shall be deleted in this ground he has taken in this affidavit.</p>
					Yes		After receipt of Join Committee report. Reply submitted	1. Hon'ble court direct that issue notices to rep – 3,4,5

[Signature]
 Member Secretary

[Signature]
 Chairman

								<p>not present returnable within three weeks hearing date- 8.9.2022 online conducted. Applicant are present & pressing for interim order. Respondent no. - 1(Karkhana). Appeared and apprised that copy of Joint inspection report has not been provided reply & affidavit filed Respondent No. 2(MPCB) has been served yesterday. Hence same time may be allowed to him to file its rebuttal. Respondent no. -4 (District Collector) Appeared Respondent no. - 5 (Airport Authority of</p>
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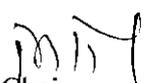

Member Secretary


Chairman

Minutes of 254th meeting of SEIAA held on 28th November, 2022.

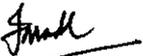
								<p>India) Appeared Prays for two week time to file his reply.</p> <p>(Respondent no. - 3 (Solapur Municipal Corporation) Absent Pleading shall be exchanged by the parties among them selves before next date- 19.10.2022 online conducted.</p> <p>Respondent no. 3(Solapur Municipal Corporation) - SEIAA no- 4 & 5 MPCB - None has appeared .</p> <p>Respondent no. - 2 (MPCB) not filed reply affidavit here permitted one weeks to file written reply affidavit .</p> <p>Respondent No.- 3(Solapur Municipal Corporation)</p>
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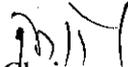

 Member Secretary


 Chairman

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								shall appear before Hon'ble Court for rendering necessary & effective assistance.
					Yes		After receipt of OA , Reply submitted on 6 th September 2022	Date - 05.08.2022 online hearing conducted. Applicant is present before Hon'ble Court & has appraised that he has not received copy of O A Hon'ble Court directed to provide copy of OA today & thereafter within seven days reply affidavit shall be filed. Application would submit that an additional affidavit with supporting documents has been filed. Committee would

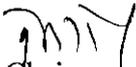

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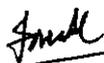
							submit inspection & after finalization the report will be submitted before Hon'ble court as the next date of hearing .
					No		Not any Dated- 20.09.2021 online hearing completed in order Tribunal has considered the rival submissions and also perused the materials placed on record in the light of the time sought for by the learned standing counsel appearing for the Respondent no. 2 (MPCB) to submit the Joint Inspection Committee report.
					Yes		Joint committee of CPCB , PCI & District magistrate visited to site Dated - 09.06.2021 online hearing completed in order


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							on 29 th July 2021.	Hon'ble court has appointed joint committee of CPCB, PCB & District magistrate, & Instruct to visit site & to be submitted to Hon'ble court, report may be furnished within two months by e-mail.
2.	Regular Criminal Case no. 822/2021 Dated 7.7.2021	Hon'ble District Court MPCB VS Shree Siddheshwar SSK Ltd	Under Verification	-	No any notice received to factory		Not any	Upcoming date- 22.11.2022 First Hearing dt- 7.9.2021 Karkhana have not yet received notice.



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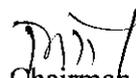
3	W.P. 9446/2021 Dt 30.10.2021 DGCA Delhi has given order to factory, therefore factory has filed case against him.	Hon'ble High Court, Mumbai Shree Siddheshwar SSK Ltd., Kumathe Vs Union of India New Delhi Director General of Civil aviation New Delhi	Disposed Of	31.5. 2022	Quashed & set aside the impugned order dated 03.12.2019 passed by DGCA	As per court order dated 31.05.2022, submitted written and oral argument before DGCA/	Hon'ble High court of Mumbai has given the order dated- 31.05.2022 disposal of Writ Petition & quashed and set aside the order dt- 3.12.2019 DGCA New Delhi. remanding the matter back to DGCA for a fresh hearing and after giving petitioner (Karkhana) an opportunity for being heard .
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Member Secretary


Chairman

4	W.P. 7872/2021 Dated 17.11.2021 Solapur Municipal Corporation has given notice to factory, against notice factory has filed case	Hon'ble High Court, Mumbai	Disposed Of	31.05 .2022	-	Quashed & set aside the impugned order Dated- 15.01.2021 and Notice dated – 17.11.2021 passed / given by Solapur Municipal Corporation	As per order of high court, hearings are in progress at Solapur municipal corporation, Solapur	Hon'ble High court of Mumbai has given the order dated 31st May 2022 and set aside the order dated- 15.01.2021 and Notice dated 17.11.2021 given by Solapur Municipal Corporation , Solapur which challenge in the writ petition 7872/2021. In Writ Petition No. 7872 of 2021, the order dated 15th January, 2021 by the Solapur Municipal Corporation and the notice dated 17 th November, 2021 issued by the Town Planning of Solapur Municipal Corporation is under challenge. The order dated 15 th January ,
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Member Secretary


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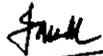
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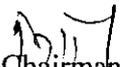
								including the Solapur Municipal Corporation to hear Petitioner afresh and to pass a speaking and reasoned order expeditiously. In the event the decision is adverse to Petitioner, the said order shall not be implemented for a further period of four weeks from the date of communication of the said order for Petitioner to take out appropriate, if so advised.
5	W.P. 1873/2022 Dt. 21.01.2022 Shifting of Air port from Hotagi road to Boramani Village Dist Solapur as per GR of Govt Maharashtra dt.13.6.200	Hon'ble High Court, Mumbai Shree Siddheshwar S.S.K. Ltd., Kumathe, Solapur	Disposed Of	31.05 .2022			Petition withdraw by factory	Hon'ble High court of Mumbai has given the order dated 31st May 2022 and Disposed off the petition 1873/2022. In view of the disposal of the Writ petition no.


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	8 & 21.8.2013							9446 of 2021 remanding the matter back to the DGCA, learned counsel for the petitioner seeks leaves to withdraw the petition with liberty to file. In view of withdrawal of the Writ Petition the Interim application do not survive and to stand disposed of.
6	W.P. 8597/2021 Dated 29.11.2021 MPCB has given closer direction / Notice to factory, against this direction / notice factory has filed case	Hon'ble High Court, Mumbai	Disposed Of	07.12.2021	-	Quashed & set aside the impugned Closer Direction / Notice Dated- 29.11.2021 given by MPCB	As per high court order, submitted written and oral argument to MPCB. MPCB directed to factory not resume production activity till the obtaining EC and CTO	Hon'ble High court of Mumbai has given the order dated 07.12.2021 and set aside the Closer Direction / Notice dated - 29.11.2021 given by Maharashtra a Pollution Control Board, Pune. Solapur which challenge in the writ


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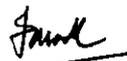
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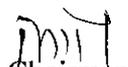
							petition. 8597/2021. It is expected of the State Expert Appraisal Committee (SEAC) / State Environment Impact Assessment Authority (SEIAA) to take a decision on the proposal of the Petitioner for environment clearance, expeditiously.
7	DIRECTOR GENERAL OF CIVIL AVIATION, NEW DELHI	DIRECTOR GENERAL OF CIVIL AVIATION, NEW DELHI	Disposed Of	19.09.2022		As per DGCA order, joint director civil aviation hearing are in progress.	DGCA ORDER Date- 19.09.2022 Therefore, in the light of new facts and issues which have emerged during the appeal hearing and are detailed above, I am of the considered view that the issue can't be taken to a reasonable and logical conclusion without


Member Secretary


Chairman

								considering these new facts and issues and under these circumstances it will not be apposite to process the matter for demolition of obstruction. Therefore, I hereby set aside the final order dated 24.08.2019 and remand the matter back to Shri. D. C. Sharma, Joint Director General (the then DDG, who issued the final order under Rule 6 and which is impugned herein) to examine the whole issue afresh and in detail and pass final order afresh. If any party is aggrieved by such final order then that party may again prefer an appeal under rule 6A to the
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							<p>appellate authority.</p> <p>With above directions the instant appeal stands disposed off.</p> <p>22.08.2022</p> <p>The matter is adjourned with the instruction to both the parties to file the written submissions if any up to 31st August 2022 for disposal of instant appeal.</p> <p>19.07.2022</p> <p>Two weeks time (i.e. up to 03.08.2022) is here by granted to the appellant herein for filing their written submissions.</p> <p>27.06.2022</p> <p>In Direction issued by Hon'ble High Court noticed for fresh appeal hearing were issued</p>
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Frank
Member Secretary

M. Y.
Chairman

							hearing was conducted date- 27.06.2022 appellant – Shree Siddheshwar SSK Ltd Kumathe, Solapur & AAI The matter is adjourned with instruction to appellant that there request would be considered and next date for hearing would be intimated to all concerned parties through E-mail in due course of action.
8	W.P. 12607/2022 Dated 01.09.2022 MPCB has given notice to factory, against notice factory has filed case in the Hon'ble High Court Mumbai	Shri Siddheshwar SSK Ltd., Kumathe Vs Ministry of Environment	Disposed Of	20.10.2022		Quashed & set aside the impugned directions Dated- 01.09.2022 issued by MPCB	20.10.2022 The sugar factory application for an EC will be taken up and included in the agenda for that SEAC meeting and the application will be processed


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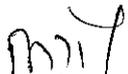
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								as expeditiousl y as possible and in any case before 28 th November 2022. Factory will seeks liberty to adopt appropriate proceedings in accordance with law for MPCB notice / Order Dated - 01.09.2022.
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The summary of the project as given by the PP is as below,

- i. The proposal is for the grant of environmental clearance (violation case) to the project of Modernization and expansion project of Shree Siddheshwar Sahakari Sakhar Karkhana Ltd., to increase cane crushing for sugar manufacturing from 2500 TCD to 7500 TCD, installation of 38 MW cogeneration plant and new Molasses based distillery 100 KLPD by scrapping existing 20KLPD.
- ii. The project proposal was considered by the EAC dealing with violation cases in its 14th EAC meeting held during on 22-24 October 2018 and granted TOR 3rd December 2018. The TOR has been issued vide letter No. F.No J-11011/303/2013-IA II (I) dated 3rd December 2018.
- iii. Industry is located at the outer limits of municipal boundary of Solapur city. It is within 400 meters of the boundary of Solapur municipality limits. Few habitations exist only on North West side of the industry. The industry is covered by agriculture fields on other sides. Hotgi lake is at distance of over 1.5 kms from the industry.
- iv. Currently 280 nos of vehicles (per day) utilised for cane /product movement to and from the industry. After the proposed expansion, 871 no.s of vehicles (per day) will be required for the transportation of cane /product.
- v. Cane will be transported from 327 villages through 27 no.s of routes reaching to industry. As per the route maps submitted vehicles are not entering Solapur city.

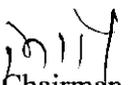

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- vi. Sugar Plant operates from October to march based on the sugar cane availability. Hence majority of the vehicles (i.e 785 to 871 vehicles) will be operate only during the period from October to march.
- vii. PA submitted that airport is located at a distance (byroad) of 2.0 km from the project. However, the aerial distance from the airport boundary to project boundary is less than 2kms.
- viii. Existing land area is 1118520 Sq.m.
- ix. Industry has provided 373019.22 Sq.m (33 %) land for Greenbelt development, industry has planted 26900 Nos. plants and proposed 29053 Nos of plants.
- x. The estimated project cost is Rs 370.43 Cr. Total capital cost earmarked towards EMP is Rs. 68.39 Crore. & The Recurring cost for EMP (operation & maintenance) will be about Rs. 4.09 Cr per annum.
- xi. The CER amount of the project will be Rs. 2.78 Cr (0.75 % of proposed activity cost).
- xii. Total employment will be 115 persons as direct & approximate 500 persons indirect after proposed activity. Industry proposes to allocate 2 % of profit towards Corporate Social Responsibility.
- xiii. Whether General and Specific Conditions are applicable to the proposed project: No
- xiv. Ambient air quality monitoring was carried out at 8 locations during October to December 2019 and baseline data indicates that ranges of concentrations of PM₁₀ (45.2 to 69 µg/m³), PM_{2.5} (15.2 to 34.7 µg/m³), SO₂ (12.2 to 23.3 µg/m³), NO_x (18.2 To 29.1 µg/m³). AAQ modeling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 0.12 µg/m³, 1.07 µg/m³& 1.45 µg/m³with respect to PM₁₀, SO₂ & NO_x. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS).
- xv. **Total water requirement is 2856 m³/day out of which fresh water requirement of 1583 m³/day will be met from Hotgi Lake. Water use Break up is as follows:**
 - **Sugar & cogeneration: 900 M3/day**
 - **Distillery: 661 M3/day**
 - **Domestic: 22 M3/day**
 - **Garden – 365.51 M3/day (treated effluent from ETP)**
- xvi. Effluent from sugar and cogeneration **471.87 m³/day** quantity will be treated in ETP capacity **2000 CMD**. Treated effluent will be used for green belt. Effluent of spent wash 800 m³/day quantity will be treated through Biomethanation followed by MEE to reduce quantity to 207TPD and then Concentrated Spent wash will be incinerated in 200 TPH Boiler. Condensate from MEE, Boiler Blowdown and Cooling tower blow down will be treated in Condensate polishing unit and recycled in process for Zero Liquid Discharge. Sewage of 65 m³/day will be treated in STP.
- xvii. Power requirement of the project will be 16.53 MW and will be met from 200 TPH & 38 MW TG set. Existing unit has 2 DG sets of 1010 KVA and 500 KVA Capacity. Stack height 6 m is provided as per CPCB norms to the existing DG sets.


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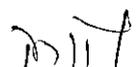
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Existing sugar unit has 6 no's of boiler having capacity 60 TPH , 20 TPH (2 Nos), 30TPH, 25 TPH and 200 TPH Boiler also installed and in operation for cogeneration. The fuel for boiler will be Bagasse. Stack of height of 90 m and 50 m is provided for 200 TPH & 60 TPH existing Boiler for controlling the Particulate emissions within statutory limit of 115 mg/Nm³ for Boiler.

The brief information of the project as submitted by the PP is as under,

Sr. No.	Particulars Required	Details
1	Name of the project & Address along with all corner latitude and longitude	Shree Siddheshwar Sahakari Sakhar Karkhana Ltd. At Gat No.21/1 to 21/6, Kumathe, Post-Tikekarwadi, Tal. North Solapur, Dist. Solapur, Maharashtra, Pin code 413224. Latitude 17°36'41.23"N and Longitude 75°56'44.13"E
2	Type of Organization (Private /Government/Semi Government etc.)	Co-operative
3	Correspondence Address and contact details of Project Proponent	Gat No.21/1 to 21/6, Kumathe, Post-Tikekarwadi, Tal. North Solapur, Dist. Solapur, Maharashtra, Pin code 413224.
4	Type of project (ToR/EC/Amendment in ToR/Amendment in EC/ Revalidation/ Expansion/Process change etc.)	Expansion cum modernization Project. (Violation ToR)
5	Category of project as per EIA Notification 2006 amended from time to time (Pl. mention category A,B,B1,B2 etc. whichever is applicable)	5(g) and 5(j), and 1 (d) in B1 Category.
6	If earlier ToR is obtained pl. mention details (ToR letter No. & Date, SEAC/EAC Meeting No.)	ToR is obtained from MoEFCC for Violation on dtd. 03.12.2018
7	If earlier EC is obtained pl. mention EC Number & Date	Unit is established in the Year 1973 before EIA Notification 2006
8	Whether the proposal is a violation case (yes/no)	Yes. EIA Report is prepared accordingly.
9	Applicability of CRZ clearance (yes /no)	No.
10	Whether General /Specific Conditions are applicable to the project (Yes/No) If yes pl. give details	No.
11	Whether Scrutiny fees paid as per SEIAA guidelines (Yes/No); If yes pl give payment details	No.


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12	Name of accredited Environmental Consultant & address along with Accreditation No. & Validity	Mantras Green Resources Ltd. NABET Certificate details- NABET/EIA/ 1922/ RA 0201.																																																																	
13	Name of layout plan approving Authority	Town Planning Authority																																																																	
14	Estimated cost of Project (in Rs. Lakhs)	Total Cost of the Project including Expansion of Sugar unit, proposed 100 KLPD Molasses based distillery unit and establishment of new cogeneration unit is Rs. 370.43 Cr. (Sugar 100.24 Cr, Cogeneration 173.59 Cr & Distillery 96.60 Cr). Total cost of the project already Executed for sugar and Cogeneration: 273.83 Cr.)																																																																	
15	Area of project (in Sq.m.)	1118520 Sq.mt. (111.85 Ha)																																																																	
16	Whether 33% green belt is provided (Yes/No)	Yes																																																																	
17	Area of Green Belt & No. of trees in the proposed project in Sq.m. (Pl. provide 1500 trees per hectare of green belt area)	373019 m2 area to 33% of plant area Total Number of plants Planted : 26900 Nos Proposed Plants: 29053 Nos																																																																	
18	Width of internal roads and turning radius	6 m internal road and 9 m turning radius																																																																	
19	Details of proposed construction																																																																		
	Total Built-up Area(in Sq.m)	Industrial project																																																																	
	No. of Buildings & its height in mtrs.																																																																		
20	List of Raw materials & Storage Details (Pl. add on in the list if necessary)																																																																		
<p>Sugar unit</p> <table border="1"> <thead> <tr> <th rowspan="2">Sr. No.</th> <th rowspan="2">Raw material</th> <th rowspan="2">Source</th> <th colspan="3">Quantity</th> <th rowspan="2">Method of transport</th> </tr> <tr> <th>Existing (2500 TCD)</th> <th>Proposed (5000 TCD)</th> <th>Total (7500 TCD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Sugar cane</td> <td>Local area</td> <td>75000 MT/M</td> <td>1,50,000 MT/M</td> <td>2,25,000 MT/M</td> <td>By trucks, tractors & bullock carts</td> </tr> <tr> <td>2.</td> <td>Lime</td> <td>Local area</td> <td>60 MT/M</td> <td>120 MT/M</td> <td>180 MT/M</td> <td>Through covered trucks by Road</td> </tr> <tr> <td>3.</td> <td>Sulphur</td> <td>Local area</td> <td>18.5 MT/M</td> <td>37 MT/M</td> <td>55.5 MT/M</td> <td>Through covered trucks by Road</td> </tr> <tr> <td>4.</td> <td>Phosphoric acid</td> <td>Local area</td> <td>11.5</td> <td>22.5</td> <td>34</td> <td>Through covered trucks by Road</td> </tr> <tr> <td>5.</td> <td>Oil & grease</td> <td>Local area</td> <td>5.5 MT/M</td> <td>11 MT/M</td> <td>16.5 MT/M</td> <td>Through covered trucks by Road</td> </tr> </tbody> </table> <p>Distillery</p> <table border="1"> <thead> <tr> <th rowspan="2">Sr. No.</th> <th rowspan="2">Raw material</th> <th rowspan="2">Source</th> <th colspan="2">Quantity</th> <th rowspan="2">Method of transport</th> </tr> <tr> <th>Existing (20 KLPD)</th> <th>Proposed (100 KLPD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Molasses</td> <td>From sugar plant</td> <td>2400MT/M</td> <td>12000MT/M</td> <td>Through Pipeline</td> </tr> <tr> <td>2.</td> <td>T.R.Oil</td> <td>Local area</td> <td>1.0 MT/M</td> <td>2.5 MT/M</td> <td>Through covered trucks by Road</td> </tr> </tbody> </table>			Sr. No.	Raw material	Source	Quantity			Method of transport	Existing (2500 TCD)	Proposed (5000 TCD)	Total (7500 TCD)	1.	Sugar cane	Local area	75000 MT/M	1,50,000 MT/M	2,25,000 MT/M	By trucks, tractors & bullock carts	2.	Lime	Local area	60 MT/M	120 MT/M	180 MT/M	Through covered trucks by Road	3.	Sulphur	Local area	18.5 MT/M	37 MT/M	55.5 MT/M	Through covered trucks by Road	4.	Phosphoric acid	Local area	11.5	22.5	34	Through covered trucks by Road	5.	Oil & grease	Local area	5.5 MT/M	11 MT/M	16.5 MT/M	Through covered trucks by Road	Sr. No.	Raw material	Source	Quantity		Method of transport	Existing (20 KLPD)	Proposed (100 KLPD)	1.	Molasses	From sugar plant	2400MT/M	12000MT/M	Through Pipeline	2.	T.R.Oil	Local area	1.0 MT/M	2.5 MT/M	Through covered trucks by Road
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TOTAL INPUT WATER		
S. No.	Section	Water Quantity (m ³ /day)
1	Water in Molasses	53
2	Process Water for Fermentation	595
3	Process water for Process	47
4	DM water for RS dilution	881
5	DM water for Boiler & DS	545
6	Soft water for Cooling Tower	531
7	Soft water for vacuum pump & Blower	158
8	Washing water for WTP	47
9	Other domestic usage	18
TOTAL WATER INPUT		2887

TOTAL OUTPUT WATER		
S. No.	Section	Water Quantity (m ³ /day)
1	Spent Lees	962
2	Water in Spent Wash	533
3	Water in sludge after decanter	33
4	Vacuum pump & Blower	153
5	Water in Product	3
6	Washing Water	10
7	Blow Down Water & Reject Streams	275
8	Steam Generation	512
TOTAL WATER OUTPUT		2481

LOSS DURING CONTINUOUS OPERATION		
S. No.	Section	Water Quantity (m ³ /day)
1	Vacuum Pump loss	5
2	CT Evaporation & Drift Losses	444
TOTAL LOSSES		449

23	Quantity of sewage generation (in CMD)	Sewage generation from Sugar + Cogen and Distillery Unit will be 65 CMD
24	Details of Sewage Treatment and Disposal of treated sewage:	Sewage will be mixed in aeration tank of sugar unit, further treatment will be done in ETP of sugar unit
25	Detail of Effluent Generation (unit CMD)	Effluent from Sugar & Cogeneration Unit - 471.87 m ³ /day. And Spray water 700 M ³ /day Distillery Spent wash – 800 m ³ /day Spent lees :962 M ³ /day Other effluent: 275 M ³ /day.
26	Whether Zero liquid Discharge Effluent Treatment is proposed (Yes/No)	Distillery unit will be Zero liquid Discharge and effluent from sugar and cogeneration will be used for green belt within premises
27	Brief Description of Effluent Treatment scheme	For Sugar & Cogeneration Unit: 2000 M ³ /day capacity Effluent treatment plan with tertiary treatment For Distillery Unit- Spent wash generated from Distillery will be send to MEE and concentrated spent wash will bur in Boiler. Other effluents generated from proposed distillery shall be – Spent lees, MEE Condensate, boiler blow down, cooling blow downs and washing & laboratory. All the above streams shall


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Chairman

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		be given appropriate treatment in proposed 'Condensate Polishing Unit (CPU)' to be provided in distillery. There shall be a RO in CPU. The RO permeate to the tune shall be used for molasses dilution and cooling tower make-up water.																																						
28	Qty of treated effluent proposed to be sent to CETP (Pl. mention Name of CETP and its membership Details)		NA																																					
29	Please mention parameters of treated effluent to be achieved as per EP Rule,1986 and or stipulated by the SPCB		<table border="1"> <thead> <tr> <th>Sr. No</th> <th>Parameter</th> <th>Unit</th> <th>Raw Effluent</th> <th>Treated effluent</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>pH</td> <td>-</td> <td>5-8</td> <td>6.5 to 8.5</td> </tr> <tr> <td>2.</td> <td>BOD</td> <td>mg/l</td> <td>1500</td> <td>< 30</td> </tr> <tr> <td>3.</td> <td>COD</td> <td>mg/l</td> <td>3500</td> <td>< 100</td> </tr> <tr> <td>4.</td> <td>TDS</td> <td>mg/l</td> <td>2000</td> <td>< 2100</td> </tr> <tr> <td>5.</td> <td>TSS</td> <td>mg/l</td> <td>600</td> <td>< 30</td> </tr> <tr> <td>6.</td> <td>Oil & Grease</td> <td>mg/l</td> <td>10-50</td> <td>< 10</td> </tr> </tbody> </table>			Sr. No	Parameter	Unit	Raw Effluent	Treated effluent	1.	pH	-	5-8	6.5 to 8.5	2.	BOD	mg/l	1500	< 30	3.	COD	mg/l	3500	< 100	4.	TDS	mg/l	2000	< 2100	5.	TSS	mg/l	600	< 30	6.	Oil & Grease	mg/l	10-50	< 10
Sr. No	Parameter	Unit	Raw Effluent	Treated effluent																																				
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30	Brief Note on proposed Rainwater harvesting scheme along with budget allocation		Rain Water Harvesting Tank of capacity is 2500 M3																																					
31	Solid Waste management																																							
	Sr. No	Unit	Name of Solid waste	Solid waste MT		Methods of Disposal/treatment																																		
				Existing	After expansion	Existing	After expansion																																	
	1	Sugar	Fly/Boiler Ash	500 MT/Y	-	Sale to Brick Manufacturer/used in Composting	-																																	
			Sludge from waste water treatment	2MT/M	10 MT/M	Soil Conditioning/Manure	Soil Conditioning/Manure																																	
	2	Co Gen	Boiler Ash	-	930 MT/M	-	Soil Conditioning/Manure																																	
	3	Distillery	Boiler Ash	-	890 MT/M (Coal Ash 140 MT + Spent wash Ash 750 MT)	-	Sold to brick manufactures/ used as soil conditioning/manure																																	
			Yeast Sludge	90MT/M	360 MT/M	Composting	Composting																																	
			Sludge from waste water treatment	-	3 MT/M	MT/M	Manure																																	
32	Hazardous Waste Generation & Disposal																																							


Member Secretary


Chairman

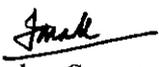
(As per HW Rule 2016)						
Sr. no.	H.W. Category	Qty.		Mode of packing	Storage	Disposal
		Existing	Proposed			
1.	5.1- Used Oil	0.3 MT/M	0.6 MT/M	Drums	Drums	Burnt with Bagasse in co-gen Boiler.
33	Fuel Consumption					
Sugar Boiler details						
1	Boiler	I	II	III	IV	
2	Capacity TPH	60	30	25	20 x 2	
3	Fuel Type	Bagasse	Bagasse	Bagasse	Bagasse	
4	Fuel Consumption Ton/hr	27.27	13.64	11.36	9.1	
Cogeneration Boiler						
1	Boiler	I		Spent wash will be concentrated and incinerated in 200 TPH Boiler in season and dried in offseason		
2	Capacity	200 TPH				
3	Fuel type	Bagasse				
4	Fuel Consumption Ton/hr.	80				
60 TPH, 30 TPH, 25 TPH, 20 TPH, 20 TPH boilers replaced by 200 TPH Boiler.						
Proposed Boiler-						
In proposed expansion, all existing Boiler will be replaced by 200 TPH capacity of Boiler for Sugar and Cogen unit						
DG sets						
Sr	DG Set		DG Set			
1	500 KVA		1010 KVA			
2	Diesel		Diesel			
3	50 Lit/hr		85 Lit/hr			
34	Brief Note on Air Pollution Control equipment's			ESP and 90m stack provided to 200 TPH Boiler		
35	Energy a) Source of power Supply : b) Maximum Demand (KVA) : c) whether DG sets will be provided (Yes/No): if yes : Please Mention if high tension line is passing through the plot: Yes /No If yes, pl. give details of safety measures adopted:			For Sugar Factory & Colony <ul style="list-style-type: none"> • 2500 TCD Sugar- 6 MW/Hr. • 5000 TCD - 8.78 MW/Hr • 38 MW: 3.69 MW/Hr Distillery The estimated requirement of power for proposed distillery with incineration boiler will be 1750 KWH project will be generated and supplied from the proposed extraction cum condensing type TG set of 2.5 Mw capacity. Not Applicable.		
36	Details of use of renewable energy with budget allocation: i) Total Energy Demand ii) Proposed renewable energy source			The estimated requirement of power for proposed distillery with incineration boiler will be 1750 KWH. project will be generated and supplied		

Jack
Member Secretary

Mis
Chairman

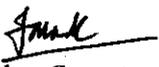
Minutes of 254th meeting of SEIAA held on 28th November, 2022.

iii) Proposed Budget (in Rs. Lakhs):				from the proposed extraction cum condensing type TG set of 2.5 Mw capacity.															
Timeline for implementation:																			
S.N.	Description	connected Load	50% On Solar	No of Solar Panel Installed	Capacity of each panel	Total Capacity of Solar panel	Each panel required in Sqmt	Total Soar space required in Sqmt	Total cost for Solar panel										
1	Total load of Illumination of Office Building, Street Lights, Parking Area, Staircase & Common Lighting	10 KW	05 KW	18 NOS	300 Wp	5400 Wp	2 Sqmt	36 Sqmt	3,60,000										
37	<p>Details of public hearing (if applicable) Place of public hearing: Gat No. 21/1 to 21/6, Kumathe, Post- Tikekarwadi, Tal. North Solapur, Dist. Solapur, Maharashtra, Pincode 413224 Date of public hearing: 10/12/2020.</p> <table border="1"> <thead> <tr> <th>Sr. No</th> <th>Issue raised during publichearing</th> <th>Applicant plan for its compliance/ implementation</th> <th>Budget allocation for implementation</th> <th>Specific time line of compliance</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td> <p>Shri Sanjay Thobade, Ex. Director of the Project, Residence - Balives, Tal- Uttar Solapur, Dist - Solapur:- He informed that he is former Director of this project and his father is Founder Member of the factory. Shri Thobade remarked that in the presentation, it is mentioned as Proposed Project, which is totally wrong. The project is in operation since last five years. Now, we are gathered to attend the public hearing meeting of the existing operating industry, which is an unfortunate incidence. Moreover, as the Project Proponent has violated the Rules, instead of serving closure notice, here the farce of public hearing is going on. In the presentation, the word in English stack is used instead of chimney and it is informed that the survey of 10 k.m. is carried. Then, how they could not know that the Air Port is adjacent to the project?</p> <p>He said the Members have come from District Collector Office, where I have already submitted the complaint regarding illegal erection of chimney/stack and for the illegal construction of chimney/stack, this public hearing is arranged, which is violation of directives of the Hon'ble Court. Now you are insulting our Constitution also, which is already conveyed by my complaint letter to District Magistrate, Solapur. But he has sent Additional District Magistrate. This is unfortunate incident which brought disgrace.</p> <p>Secondly, erection of the chimney is illegal, hence total project is illegal and Government is conducting the public hearing of the illegal project.</p> </td> <td> <p>While giving answers, Managing Director of the Project clarified that the objection is raised by Shri Thobade that this project is not "Proposed Project," it is completed project. Here it is to submit that the public hearing for this project is already conducted in the year 2017. In that public hearing meeting, the doubts were raised regarding Traffic Management Plan and at that time, the directives were issued for preparing the Traffic Management Plan and the ToR is issued accordingly. After compliance of it, we are approaching this Public Hearing Committee.</p> <p>Project Proponent further informed that Shri Thobade has objected that this project is "totally commissioned project." This is true, but here I want give information of last three years. The sugar crushing project is of 2,500 TCD. In the year 2017- 18, our sugar crushing was 7,45,000.0 Tons/A. In 2018-19, it was 6,45,000.0 Tons/A and in the year 2019-20 our crushing was 3,57,000.0 Tons/A.</p> <p>In 2017-2018 - 3.83 MW; in 2018-2019- 5.65 MW and in 2019-2020 it 2.5 MW power export of the factory. It means that if the project of 2,500.0 TCD runs for 160 days, as per the figures, if this project of 7,500 TCD is operated, then there should be crushing of 12-14 lakh crushing. Utmost care is taken that violations of directives/rule should not happen. The issue of stack is raised. The discussions are already going on with various departments of Central Government regarding the stack and the airport. 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Member Secretary


Chairman

		with the Airport Authority of India at Mumbai and all the objections will be rectified. Hence, here it is better not to give any comments. But this is Proposed Project. Here, Shri Thobade raised the objection that one thing happened good. The management has accepted that the project is in operation. But why the management misleading that the discussions are going on with various departments. Three times, District Collector have written a letter to Dy. Secretary that considering all the aspects, it is not possible to prescribe stay for the construction of the chimney. Then how many meetings will be taken. Mumbai High Court has given the Judgment that the construction of chimney/stack is illegal. Hon'ble Supreme Court of India has also declared construction of stack is illegal. This is very shameful act.		
2.	Shri Chandrakant Shankar Kulkarni, Resident - Kumbhari, Tal - Dakshin Solapur, Dist - Solapur. While raising the objection, Shri Chandrakant Shankar Kulkarni informed that while going from Kumbhari village to MIDC, the sewage flows. Nobody talks about it. Every day, I watch it, there is foam on the nallla water. Nobody talks about it. Here in our plant there is bagasse based co-gen. If the coal is used for producing electricity, the coal does not created. The coal is used to produce electricity at Chandrapur. After cutting sugar crop, the sugar, molasses is created, bagasse is also created. The electricity is prepared by bagasse. At distillery, there is biogas project. The farmers get manure. In this area, there is large availability of sugar crop. Now a days, in this area, its raining a lot. Hence, the sugar cane crushing should be increased up to 10,000.0 TCD. All the members do belief on the factory management. Hence, it is requested to Environment Public Hearing Committee to sanction the project and give Justice to farmers, workers.	Positive response	NA	NA
3.	Shri Ashok Revansind Birajdar, Resident - Kumbhari, Tal-South Solapur, Dist -Solapur:- I am member of the Karkhana / factory and I am sugarcane crop	Positive response	NA	NA


Member Secretary


Chairman

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	<p>producer member. My agriculture fields are ½ k.m. away from the factory site. Due to this factory, the future of 35,000 members and workers have become bright. Our children learnt and now they are working on the higher posts. There is no threat or pollution problem due to this project. We do not agree that due to the chimney/stack, there is threat to the existing airport. The planes are regularly coming here and going also, which we all are observing. If the survey is carried, then out of 35,000 members, 34,999 members will support the project. Whatever happened, it is good. Before inception of the project, there were unemployed people here. Now how much local people have been benefited, it should be noted. Due to co-generation and distillery projects, how many local people have got jobs should be considered. How many sons of workers and members have got the job opportunities should be considered. Our Prime Minister says that unemployment should be reduced. If somebody says to remove the stack/chimney, then whether any solution is planned to avoid the unemployment. If at all any steps is taken of closing the factory, we all 35,000 members will oppose it.</p>			
4.	<p>Shri Sanjay Thobade, Former Director of the Factory, Resident Ball Ves, Tal - Uttar Solapur, Dist-Solapur. While raising the objections, he thanked for informing the difficulties of the members. Shri Thobade remarked that as this karkhana is of 35,000 farmer members, it is mine also. I was Director in the Karkhana. My father was director, my mother was director, my brother was director and now my cousin brother is director of the karkhana. I am not at all enemy of the Karkhana. I am well wisher of the Karkhana. But those who have erected the stack/chimney illegally, they should be punished. Now the question of 34,000 member arises. If the stack is removed, our factory can be operated on the old stacks also. The person who did illegal work should give compensation to other members i.e. all 34,999 member should recover</p>	NA	NA	Stack issue is in Court

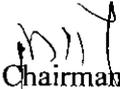
Frank
Member Secretary

M/S
Chairman

Minutes of 254th meeting of SEIAA held on 28th November, 2022.

	<p>the amount. We will operate our Karkhana very nicely. He requested not to have doubts in mind.</p> <p>Shri Thobade further appealed that instead of taking care of only 34,999 members, we should think all citizens of Solapur, who are 15 lakhs. If the Airport is kept in operation, many multi national companies will start their operations here. Many thousand local people will get the jobs. We should not think by one side only, we have think of all.</p>			
5	<p>Shri J.B. Sangewar, Regional Officer, MPCB, Pune and Member, Environment Public Hearing Committee:- Project Environment Consultant here informed that this project will be ZLD (Zero Liquid Discharge). Then which method will be adopted for ZLD. The information of all sugar, distillery and co-gen. should be given. He further remarked that when you say about the ZLD, the details of all the units should be given</p>	<p>Managing Director of the Project Proponent informed that our project is of 7,500 TCD. Here after adopting water management, additional 20% condensate water will be available every day. The additional condensate water and the water from the sugarcane crop which is 65-70%, which will be treated and due to this, there will additional water of 20.0 MT for each ton. The water will be treated in CPU, where the organics will be removed of the sugar unit and the additional condensate water will be used for distillery unit. Hence, there will not be any requirement of fresh water for distillery.</p> <p>The spent wash will be created in the production activities. It will be produced at the ratio of 6-7 litres of one litre. We have adopted bottom system. We will adopt most advanced Industrial Effluent Treatment Plant (ETP). The spent wash will be created at the 6-7 lakh litre per day, five stage evaporators will be installed, and spent wash upto 50% will be concentrated. The bio-methanation will be carried on the spent wash. The Methane Gas will be removed. The calorific value of the remaining spent wash will be nearly 1200 kilo. It (spent wash) and the gas removed from it i.e. on both fuel the incineration boiler will be operated and on the steam of boiler, we will operate distillery unit. Hence, the effluent from the distillery will not go to industrial effluent treatment plant. In Distillery Unit, only the condensate water will be reused. If the water storage tank of the sugar unit is filled totally, and after operating all the three units,</p>	Rs. 30 Cr. For Sugar ETP CPU for sugar and MEE and CPU achieve ZLD	Upgradation of ETP completed


Member Secretary


Chairman

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			sugar, distillery and co-gen, there will be availability of five crores litre of water after the season also. The large usage of water is required in co-gen project. But in co-gen unit, we are installing air cooled condensate. The water is not required for it. We will carry condensate by air. Hence, in co-gen project, there is no requirement of additional water.																																																																				
38	<p>EMP (Please mention specific items proposed in EMP along with specific timeline for its implementation.)</p> <p>Construction Phase:</p> <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Parameters</th> <th>Total Cost /Annum Rs. In Lakh</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Water Environment</td> <td>4.0</td> </tr> <tr> <td>2</td> <td>Water Environment</td> <td>4.0</td> </tr> <tr> <td>3</td> <td>Site Sanitation</td> <td>2.0</td> </tr> <tr> <td>4</td> <td>EHS</td> <td>3.2</td> </tr> <tr> <td>5</td> <td>Environmental Monitoring</td> <td>3.0</td> </tr> <tr> <td>6</td> <td>Biological Environment</td> <td>1.5</td> </tr> <tr> <td>7</td> <td>Solid Waste Management</td> <td>2.5</td> </tr> <tr> <td></td> <td>Total</td> <td>20.2</td> </tr> </tbody> </table> <p>Operation Phase: Sugar and Cogeneration</p> <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Environmental Aspect</th> <th>Equipment</th> <th>Capital Cost (Rs.)</th> <th>Total Recurring Cost (Rs)</th> <th>Basis/ Remarks</th> </tr> </thead> <tbody> <tr> <td rowspan="3">1.</td> <td rowspan="3">Water Environment</td> <td>Existing ETP 350 KLD</td> <td>Included in A.1</td> <td>29,24,351.00</td> <td rowspan="3">ETP upgraded. ETP is in operation Proposed</td> </tr> <tr> <td>ETP (2000 KLD) Common for sugar and cogeneration</td> <td>4,68,00,000.00</td> <td>73,97,966.00</td> </tr> <tr> <td>Sewage Treatment plant,</td> <td>20,00,000.00</td> <td>32,75,866.00</td> </tr> <tr> <td rowspan="2">2.</td> <td>Air</td> <td>ESP</td> <td>4,01,00,000.00</td> <td rowspan="2">66,33,500.00</td> <td rowspan="2">ESP and 90 m Stack installed</td> </tr> <tr> <td>Environment</td> <td>Stack 90 Mtr</td> <td>1,25,00,000.00</td> </tr> <tr> <td>3.</td> <td>Solid waste Management</td> <td>Ash handling silo for 200 TPH boiler</td> <td>78,00,000.00</td> <td>7,50,000.00</td> <td>Ash Handling system installed</td> </tr> <tr> <td>4.</td> <td>Green Belt development</td> <td>Tree plantation</td> <td>28,32,000.00</td> <td>1,02,000.00</td> <td>Plantation at project site</td> </tr> </tbody> </table>					Sr. No.	Parameters	Total Cost /Annum Rs. In Lakh	1	Water Environment	4.0	2	Water Environment	4.0	3	Site Sanitation	2.0	4	EHS	3.2	5	Environmental Monitoring	3.0	6	Biological Environment	1.5	7	Solid Waste Management	2.5		Total	20.2	Sr. No.	Environmental Aspect	Equipment	Capital Cost (Rs.)	Total Recurring Cost (Rs)	Basis/ Remarks	1.	Water Environment	Existing ETP 350 KLD	Included in A.1	29,24,351.00	ETP upgraded. ETP is in operation Proposed	ETP (2000 KLD) Common for sugar and cogeneration	4,68,00,000.00	73,97,966.00	Sewage Treatment plant,	20,00,000.00	32,75,866.00	2.	Air	ESP	4,01,00,000.00	66,33,500.00	ESP and 90 m Stack installed	Environment	Stack 90 Mtr	1,25,00,000.00	3.	Solid waste Management	Ash handling silo for 200 TPH boiler	78,00,000.00	7,50,000.00	Ash Handling system installed	4.	Green Belt development	Tree plantation	28,32,000.00	1,02,000.00	Plantation at project site
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	Environment	Stack 90 Mtr	1,25,00,000.00																																																																				
3.	Solid waste Management	Ash handling silo for 200 TPH boiler	78,00,000.00	7,50,000.00	Ash Handling system installed																																																																		
4.	Green Belt development	Tree plantation	28,32,000.00	1,02,000.00	Plantation at project site																																																																		


Member Secretary

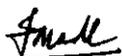

Chairman

Minutes of 254th meeting of SEIAA held on 28th November, 2022.

		1,800 nos of trees planted on site.			
5.	Occupational Health and Safety	Safety audit	6,00,000.00	Nil	Expenditure done
		PPEs, Health Checkup etc	1,50,000.00	1,12,000.00	Expenditure done
6.	Fire Safety	Common Firefighting system for entire plant	1,76,00,000.00	30,00,000.00	Fire system installed
7.	Energy Conservation measure	Proposed solar lighting on common parking, stair case etc LED Light	36,00,000.00	1,63,000.00	Proposed
		Air cooled condenser for steam condensation in cogeneration plant	15,00,00,000.00	17,60,000.00	ACC installed
9.	Noise Pollution Control System	Acoustic enclosure to DG set	4,00,000.00	1,20,000.00	Installed
10..	On line monitoring	On line monitoring system for new ETP and 200 TPH boiler	20,00,000.00	5,80,,000.00	Installed and connected to CPCB & MPCB server
11	Rain Water harvesting	RWH system with reservoir	75,00,000.00	6,20,000.00	
	Total		29,38,82,000.00	2,74,38,683.00	

Distillery

Sr. No.	Environmental Aspect	Equipment	Proposed Expansion Capital Cost (Rs.)	Total Recurring Cost per year Estimated (Rs)	Basis/ Remarks
1.		Bio Gas plant,	9,00,00,000.00	8,70,000.00	


 Member Secretary


 Chairman

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	Provision of ZLD system for treatment of spent wash and other discharges	MEE	12,00,00,000.00	9,60,000.00	
		Spent wash storage	1,00,00,000.00	4,58,000.00	
		CPU	2,50,00,000.00	8,34,000	
		Modification of 200 TPH Boiler firing system.	4,00,00,000.00	38,00,000.00	For incineration of concentrated spent wash in season
		Dryer for conversion of BMSW to powder/granules	6,00,00,000.00	28,60,000.00	Provision of conversion during offseason
		CO2 Bottling Plant	3,00,00,000.00	22,90,000.00	
2.	Green Belt development	Additional 29052 trees to be planted	69,72,480.00	2,08,000.00	
3	Occupational Health and Safety	Factory plan approval, safety audit	10,50,000.00	Nil	
		PPEs, Health Checkup etc	1,50,000.00	1,12,000.00	
		Common Firefighting system for entire plant	70,00,000.00	12,00,000.00	
	Total		39,01,72,480.00	13,592,000.00	
39	Other Relevant Information: (PI. provide	Sugar unit 2500 TCD to 7500 TCD and 38 MW Cogeneration is in operation without EC. Damage assessment study was carried out and damage Cost is of Rs 10.33 Cr. Cos will be utilized for remediation, Natural and Community Augmentation Plan			
40	Details of skill development program within Organization	Employees will be sponsor for further education if needed in their existing field. Employees shall be sponsored for various conferences, workshops and training in the related field by reputed institutes. SOPs shall be prepared and activities will be carried out in line with SOP.			


Member Secretary


Chairman

41	Details of environmental Monitoring Cell (Pl. provide organogram with educated Qualification and experience)	<p style="text-align: center;"> Director ↓ Plant Manager ↓ Production in charge ↓ EHS Manager ↓ Operator and Workmen </p>
42	Details of court cases if pending in any Hon ^{ble} court	Yes, details of Court cases enclosed

PP also submitted and presented damage assessment as per approach paper adopted by SEIAA as directed by the SEIAA in their 238th meeting. The damage assessment has been calculated for the period of construction and operation phase. (Construction Phase: From Date 17.12.2013 to 20.03.2017 total 1189 days and operation Phase: From Date 09.07.2018.to 31.05.2022 total 1422 days) Total calculated damage cost: RS. 10,33,75,599.1 (10.33 Cr).

The details of the consolidated ecological damage cost (Construction & Operation phase) as worked out by the PP is as below,

Sr No	Details	Particulars	Ecological damage Cost
1	Construction Phase	Recurring Cost	45,84,360.3
		Non recurring Cost	20,00,000
		Sub total	65,84,360.3
2	Operation Phase		
	Greenhouse gas Emission		5,13,18,377.58
	Air Pollution; damage Cost	ESP and stack	-
	Water Pollution Damage Cost	Water Consumption & Effluent Treatment	1,11,17,861.2
	Land Pollution: Damage Cost	Waste Disposal	-
	Noise Pollution damage Cost	Most of provisions are adequate	-
	Biodiversity: Damage Cost	Green belt by planting 29053 trees	6972000
		Sub total	69408238.8
	Total (1+2)		75992599.1

Accordingly PP prepared and presented following Remediation Plan and Natural and Community Resource Augmentation Plan,


Member Secretary


Chairman

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Sr No.	Activities	Cost in Rs Cr.																				
A	REMEDIATION PLAN																					
1	Air Environment																					
	Plantation in common areas of villages of Village Kumathe, Soregaon, Kumbhari, Vidigharkul, Aaherwadi, Dongaon, Pratapnagar, Mandrup , Aurad , Sanjwad, Doddi, Hipale, Rajur . Cost for Plantation: Plants Nos 20834 @ Rs 240 per plant = Rs 5000160- (Fifty lakhs) Detailed village wise plan and cost for the plantation is given below.	0.50																				
2	Water Environment																					
	Construction to separate Toilet blocks for Boys & Girls at Hotagi, Kulkarni Tanda, Anandnagar Tanda, Samshapur, Pathari, Akolekati, Hiraj, Karambha, Ekaruk & Bhogaon Zilla Parishad Schools.	0.45																				
	Water Conservation: Construction check dam on Natural water stream in Sindhkhed, Madre, Savatkhed & Kumbhari, Shirapnhali, Doddi, Darganhalli, Limbichincholi, Hanamgaon, Dhotri, Boramani, Vadji, Kanbas, Dongaon. Detailed estimate along with location of proposed KT weir or Small Bhandhara is enclosed as below.	5.56																				
B	Natural Resource Augmentation Plan																					
1	Provision of Solar Panel lighting in common areas (Grampanchayat area, in Madre, Yatnal, Hattur, Gurdehalli, Bankalgi, Kumbhari, Shingadgaon, Vadakbal, Wangi, Auj, Degaon, Dhotri, Shelagi, Kegaon, Mhaisalgi, Mundewadi, Alagi, Koravali, Virwade, Bale. Detailed village wise estimate for the proposed Solar panel and solar street light is given below . SOLAR SYSTEM: 1KW = 100 Sqft Area 1KW = Rs.1,50,000/- Cost Total Location = 7 Villages Total Budget = 63.20,000/- STREET LIGHT POLE TO POLE SPAN = 200 FEET Street Light Per Pole=Rs.20,000/- Cost																					
	<table border="1"> <thead> <tr> <th>S . N .</th> <th>NAME OF VILLAGE</th> <th>LOCATIO N</th> <th>SOL AR PA NE L CA PA CIT Y</th> <th>REQ UIR ED AREA</th> <th>SOL AR PA NE L CO ST RS. IN LA</th> <th>ST RE ET LI GH T</th> <th>DI ST AN CE IN FE ET</th> <th>ST RE ET LI G HT CO ST RS. IN LA</th> <th>TOT AL AM T. IN RS. LAK HS</th> </tr> </thead> <tbody> <tr> <td></td> </tr> </tbody> </table>	S . N .	NAME OF VILLAGE	LOCATIO N	SOL AR PA NE L CA PA CIT Y	REQ UIR ED AREA	SOL AR PA NE L CO ST RS. IN LA	ST RE ET LI GH T	DI ST AN CE IN FE ET	ST RE ET LI G HT CO ST RS. IN LA	TOT AL AM T. IN RS. LAK HS											0.75
S . N .	NAME OF VILLAGE	LOCATIO N	SOL AR PA NE L CA PA CIT Y	REQ UIR ED AREA	SOL AR PA NE L CO ST RS. IN LA	ST RE ET LI GH T	DI ST AN CE IN FE ET	ST RE ET LI G HT CO ST RS. IN LA	TOT AL AM T. IN RS. LAK HS													


Member Secretary


Chairman

					KH S			K HS	
1	MADARE	SCHOOL	4 KW	400 SQFT	6.00	12 NOS	2400	2.40	8.40
2	YETANA L	SCHOOL	5 KW	500 SQFT	7.50	06 NOS	1200	1.20	8.70
3	HATTUR	GRAMPAN CHYAT	4 KW	400 SQFT	6.00	08 NOS	1600	1.60	7.60
4	GURDEH ALLI	SCHOOL	3 KW	300 SQFT	4.50	05 NOS	1000	1.00	5.50
5	BANKAL GI	SCHOOL	4 KW	400 SQFT	6.00	05 NOS	1000	1.00	7.00
6	KUMBH ARI	SCHOOL	10 KW	1000 SQFT	15.00	20 NOS	4000	4.00	19.00
7	SHINGA DGAON	SCHOOL	4 KW	400 SQFT	6.00	05 NOS	1000	1.00	7.00
8	WADAK BAL	GRAMPAN CHYAT	5 KW	500 SQFT	7.50	06 NOS	1200	1.20	8.70
9	DHOTRI	GRAMPAN CHYAT	2 KW	200 SQFT	3.00	05 NOS	1000	1.00	4.00
	TOTAL								75
C	Community Augmentation Plan								
	Infrastructure development work								
3	Solar Pump set to member Farmers Solar pump for farmers shall be provided by Shree Siddheshwar SSKL. The SOP for the selection criteria will be prepared. The estimated cost of 5 HP solar pump is Rs 2,55,000/- (Two lakh and Fifty five Thousand Only) Total 100 farmers will be selected through lucky draw method.								
	2.55								
C	Soft Skill development								
1	Internship for students of Diploma / graduate in engineering: 10 students per year Criteria for selection: <ul style="list-style-type: none"> • He/she have minimum 75 % marks in 10th or 12th Std science. • He/she shall be from economically weaker section (EWS), the proof for the same shall be submitted Fee structure for one year <ul style="list-style-type: none"> • Tuition fees per year: Rs 58000/- • Books & uniforms: Rs 10000/- • Hostel: 36800/- • Total: Rs 104800.00/- All expenditure per student shall be borne by siddheshwar SSK. It will be for 10 students and hence the estimated expenditure as Rs								
	0.52								



Member Secretary



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	1048000/- per year. For five years it will be Rs. 5240000/- (52.40 Lakhs)	
	Total	10.33

PP committed to implement above plans within two years from the date of grant of Environmental Clearance.

Corporate Environment Responsibility

As per MOEF notification dated 1st May 2018, the CER Expenditure works out as 0.75% of cost of expansion. Since the cost of expansion has been estimated as Rs 370.43 cr, 0.75% of same works out as Rs 2.78 Cr.

Sr. No	CER Yearly Activities	2023 Rs.in lakhs	2024 Rs.in lakhs
1.	Provision of Solar Panel lighting in common areas in 1) Limbi Chincholi , 2)Darganhalli, 3) Dindur, 4) Tirth, 5) Yelegaon, 6)Rampur, 7) Wadgaon, 8) Kasegaon, 9) Chinchapur	70.0	80
2.	Provide Ambulance and funds to Akkalkot Primary Health Center and Kamati Primary Health Centre	13	012
3.	Technical support and guidance /training to local farmers for conservations of soil and water conservation as well as enhance the productivity of crop	7.0	12.0
4.	Camps for farmers education	9.0	6.0
5.	Rainwater harvesting in 1) Nimbargi, 2)Malkavate, 3) Sadepur, 4) Khanapur, 5)Wadapur.	15.0	10.0
6.	Installation of RO Plant for safe drinking water supply to 1) Hal Chincholi, 2) Nanegaon, 3) Galorgi, 4)Gholasgaon, 5) Pitapur villages	8.1	1.90
7	Construction check dam on natural water stream in 1) Hydra, 2) Mirajgi, 3) Sapale, 4) Andewadi, 5) Kal Karjal	15.0	9.5
8	Construction to separate Toilet blocks for boys & girls schools at 1) Byagehalli, 2) Barhanpur, 3) Balgi, 4) Chandral, 5)Kurghot village	6.0	4.0
9.	Plantation in 1) Akole Mandrup, 2) Chikkali, 3) Devikavathe, 4) Hilli, 5) Gjhungargaon, 6) Kesegaon, 7) Mahalumbra, 8) Mangarul, 9) Chivari, 10) Shirdhon	4.0	5.6
	Total	147.0	131.0
	Grand Total		278


Member Secretary


Chairman

As per above submission, PP to contribute rupees Two Crores Seventy Eight Lacs towards Corporate Environment Responsibility for the benefits of villagers residing in nearby village as well as generation of electrical power from solar energy **within two year from the date of grant of Environmental Clearance.**

SEAC Deliberation –

It is to bring to the kind attention of the SEIAA that, through other factors are satisfactory for the proposed project; PP has not yet obtained No objection Certificate from Civil Aviation Ministry to install stack at the project site as directed by the EAC, MEF&CC in their Terms of References dated 03.12.2018 at point No. 5(ix).

In view of above, SEAC-1 is of the opinion that, the Environmental Clearance is not the final clearance under all Acts/ Rules but it is the clearance only under EIA Notification, 2006 amended from time to time. The PP has to obtain all other Consent, Permissions, NOC's required under those relevant Acts/Rules.

PP to submit penalty of Rs.3.681 Cr. as per OM on SOP for violation cases issued by the MOEF&CC vide No. 22-21/2020-IA-III dated 07.07.2021. (1% of project cost of Rs. 273.83 Cr. (2.738 Cr.) or expansion activity and 0.25% of total turnover from year 2016-17 to 2021-22 of Rs. 377.51 Cr. (0.9437 Cr.))

After detailed deliberations with the PP and their accredited consultant, SEAC-1 decided to recommend the proposal to the SEIAA subject to the action taken against the PP under Sec. 19 of the Environment Protection Act, 1986, deposition of Bank Guarantee of Rs. 10.34 Cr. and following specific conditions,

1. PP during deliberations informed that, the stack height of 90 meters is essential for the proper diffusion of pollutants. But PP has not obtained NOC form the Aviation Ministry. PP to explore new and modern technologies to ensure proper diffusion of all pollutants within the permissible limits with reduced stack height as per requirements of the Ministry of Aviation.
2. PP to deposit Bank Guarantee of Rs. 10.34 Cr with Maharashtra pollution control board towards Remediation Plan Natural and Community Resources Augmentation Plan.
3. PP to implement remediation plan and Natural and Community augmentation plan within two year from the date of grant of Environmental Clearance. The overall implementation of the plan should be overseen by an expert agency from IIT/NIT/TISS
4. PP to ensure to utilize CER fund (Rs.2.78 Cr.) before the commissioning of the manufacturing activity in consultation with the District Collector.
5. PP implement Enterprise Social Commitment by providing 5% funds of the total project cost as identified by the EAC, MoEF&CC in their 6th meeting held on 30th March 2016. PP to submit commitment in this regard.
6. PP to obtain water lifting permission from the Competent Authority to lift water from Hotigi Lake.


Member Secretary


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7. PP to obtain all necessary NOCs from the Competent Authority before taking any effective steps on site.
8. PP to ensure augmentation of the existing ETP and CPU by modifying and introducing new treatment units etc. to ensure discharge within the permissible limits of the Consent.
9. PP to ensure that, no waste water shall go outside the premises in any form as identified in the Public Hearing. All treated waste water shall be reused/recycles within the premises.
10. PP to prepare and implement a plan and conduct a study to assess impact of their activities on soil and ground water with the help of reputed Government organisations, agricultural universities etc. PP shall carry out all necessary remediation action as per recommendations of the study.
11. PP to submit their plan to comply with the observations made in the certified compliance of existing Consent to Operate.
12. PP to complete development of mandatory green belt immediately with the provision of drip irrigation and submit photographs.
13. PP proposes to sale carbon do oxide gas by providing bottling plant for collection and storage of carbon dioxide gas. PP to ensure that no carbon dioxide gas is emitted to the atmosphere. PP to carry out demand – supply calculations of CO2 gas for beverage industry and explore alternate use of CO2 gas capture and use.
14. PP to carry out physiochemical analysis report of the compost proposed to be used as manure and obtain approval from the competent Authority so as to ensure its safe use on agricultural land
15. PP to provide Zero Liquid Discharge Effluent Treatment PP to explore possibility to assess techno-economic feasibility of using technology for MEE such as low temperature/mechanical vapour compressor etc. so as to reduce operation cost and use of natural resources. ZLD scheme to be technically vetted by IIT/NIT experts and submitted.
16. PP to ensure enclosed storage with impervious flooring of all raw materials and chemicals, no open storage be practiced so as to avoid odour nuisance and its impact on the soil in case of spillage.
17. PP to submit copies of MoU executed with the brick manufacturer for disposal of boiler ash along with their quantities.
18. PP to provide asphaltting on all internal roads so as to reduce particulate matter pollution during plying of vehicles within the premises.
19. PP to submit detailed report on technical adequacy of all pollution control equipment including air, water, noise etc.as PP is not proposing any modification / augmentation for proposed expansion.
20. PP to ensure to reduce spent wash generation within 6-8 KL/KL of alcohol produced


Member Secretary


Chairman

21. PP to ensure to restrict fresh water consumption within 10 KL/KL of alcohol production
22. PP to prepare and submit detailed technical plan with application of proper technology to control odour nuisance.
23. PP to complete rain water harvesting facility before the commissioning of the manufacturing activity.

Recommendations of SEAC-

Recommended.

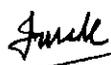
Deliberation in SEIAA-

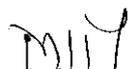
Proposal is a violation of EIA Notification, 2006. PP has applied as per MoEF&CC Office Memorandum dated 07.07.2021 for identification and handling of violation cases. Proposal is considered by SEAC-1 in its 230th meeting and recommended the proposal to SEIAA for grant of Environment Clearance under violation category as per MoEF&CC Office Memorandum dated 07.07.2021.

During the meeting, SEIAA asked PP to submit approved plan and compliance of condition of SEAC-1 minutes regarding reduction in Stack height. SEIAA decided to defer the proposal for compliance of above point.

SEIAA Decision-

SEIAA decided to defer the proposal.


Member Secretary


Chairman